

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 26**

**C.P.(IB)/1235(MB)/2020**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 22.08.2023**

**NAME OF THE PARTIES: STATE BANK OF INDIA  
V/S  
SHAMIK APPARAO**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Sonali Mehta i/b Khaitan Legal Associates appeared for the Petitioner.

Adv. Gauri Joshi i/b Ganesh & Co. appeared for the Personal Guarantor.

It is brought to our notice that the Resolution Professional has already been appointed by this Bench against the Personal Guarantor in C.P.(IB)1222/MB/2020 vide order dated 24.07.2023.

Accordingly, this **C.P.(IB)/1235(MB)/2020** becomes infructuous and disposed of.

Petitioner is at liberty to file claim before the Resolution Professional appointed in C.P.(IB)1222/MB/2020.

**Sd/-  
PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-  
JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**